

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/127(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH JUNE 2024

IN THE MATTER OF	VINEET PASARI VS INFIGON VENTURES PRIVATE LIMITED
UNDER SECTION	SEC. 213 SEC. 241(1) SEC. 242(4) SECTION 447

Appearance (via video conferencing/physically)

Ms. Manju Bhuteria, Adv.] For the Applicant
Ms. Urmila Chakraborty, Adv.]
Mr. Sidhartha Sharma, Adv.]
Mr. Aman Katanuka, Adv.]
Ms. Pratiksha Roy, Adv.]

Mr. Jishnu Chowdhury, Adv.] For the Respondent No. 2
Mr. Shaunak Mitra, Adv.]
Ms. J. Sabbah, Adv.]
Ms. Ankita Agrahavi, Adv.]
Ms. Bhawna Parasramka, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of Applicant present. Ld. Counsel appearing on behalf of Respondent No.2 present.
2. On request by the Ld. Counsel for the Respondent No.2 both the matters will come up on 14th June, 2024. Meanwhile, status quo in regard to the shareholding and the board as well as stocks will be maintained till the next date of hearing. We make it clear that the stocks shall be used only for the purpose of running the business of the company.
3. In regard to the prayers (r) and (s) under para 8 which are as under:
“r) Injunction upon the respondent not to take any steps to transfer/assigning any contractual rights/clients of the respondent no.1/to any other company.

s) Injunction restraining the Respondents from using funds of the Company for the purpose of the instant litigations;”

the prayers shall be considered after exchange of affidavits before the next date of hearing.

4. Let the affidavit be exchanged before **14.06.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)